Central Administrative Tribunal Principal Bench

CP No.406/2015 in OA No.1395/2013

New Delhi, this the 29th day of February, 2016

Hon'ble Mr. A.K. Bhardwaj, Member (J) Hon'ble Mr. V.N. Gaur, Member (A)

Shri Suresh Chandra Verma, Aged 34 years, S/o Shri Kailash Chandra Verma, R/o Village Maharjpur, District Alwar, Rajasthan,

...applicant

(By Advocate: Shri Anuj Aggarwal)

Versus

- Shri A.K. Garg, Secretary, Delhi Subordinate Services Selection Board (DSSSB), FC-18, Institutional Area, Karkardooma, Delhi-110092.
- 2. Shri Kewal Kumar Sharma, Chief Secretary, Govt. of NCT of Delhi, Delhi Secretariat, I.P. Estate, New Delhi-110002.
- 3. Ms. Padmini Singla,
 Director of Education,
 Directorate of education,
 Govt. of NCT of Delhi,
 Old Secretariat Building,
 Civil Lines,
 Delhi-110054.

...respondents.

(By Advocate : Shri Vijay Pandita)

ORDER (ORAL)

Mr. A.K. Bhardwaj, Member (J) :-

OA No.1395/2013 was disposed of with a direction to the respondents to re-examine the candidature of the applicant in view of the provisions of the

Circular dated 03.07.2013. The respondents have done the needful and have selected the applicant provisionally for the post in question i.e. Special Education Teacher (01/13). The result notice dated 25.02.2016 reads thus:-

"RESULT NOTICE.441 SPECIAL EDUCATION TEACHERE (POST CODE-01/13) DTE. OF EDUCATION GNCTD.

On the basis of written examination held on 28/04/2013 and eligibility regarding educational qualifications, age etc. as per advertisement No.01/13 and RRs for the post of Special Education Teacher, Dte. Of Education, GNCTD, post code 01/13, and further in compliance of Order Dt. 12/02/2015, of Principal Bench, CAT, Delhi, in OA No.1395/2013, Sh. Suresh Chand Verma V/S DSSSB, the following candidate is provisionally selected and recommended for appointment to the post of Special Education Teacher (Post Code 01/13) in Dte. Of Education, GNCTD Delhi.

Sl	Roll No.	Name	Categ	Date of Birth	Marks
No.			ory		
1.	00110709	SURESH	SC	01/06/1980	76
		CHAND			
		VERMA			

The selection of the above candidate shall further be subject to fulfilment of all the eligibility conditions as prescribed by the statutory RR's and terms and conditions as indicated in the advertisement inviting applications and also subject to through verification of their identity with reference to their photographs, signatures/handwriting etc, on the application forms, admission certificates etc. The candidature of the candidates are liable to be cancelled by the user department also, in case the candidate is found not to be fulfilling the eligibility conditions or due to any other genuine reason. The competent authority of the department concerned shall issue the appointment letter to the candidates after satisfying themselves of their eligibility as laid down in the Recruitment rules and on verification of the correctness of the information/ documents/ Cast certificate furnished in the application forms. Further the recognition of the Universities from which the degree/Diploma/Certificates have been submitted by the candidates should also be verified. inclusion of name in the result notice does not confer any right upon the candidates over the post.

In case any grievances with reference to Educational Qualification, Age relaxation etc, the candidates are advised to approach the user Department i.e. Dte. Of Education as DSSSB is only following the RR's provided by the user Departments.

3

While every care has been taken in preparing the results, the DSSSB reserve the right to rectify errors and omissions, if any.

This issue with the prior approval of the Competent Authority."

2. In view of the aforementioned, we do not find any wilful disobedience of the order of this Tribunal. Accordingly, the CP is closed. Notice issued to the respondents stands discharged. No costs.

(V.N. Gaur) Member (A) (A.K. Bhardwaj) Member (J)

'rk'